

Activities Act, 1974, consequential to the amendment of Article 22 of the Constitution of India as envisaged in the Constitution (Forty-Fifth) Amendment Bill, 1978. These changes in the Conservation of Foreign Exchange and Prevention of correspond Activities Act, 1974, will correspond to the amendments to Article 22 of the Constitution by the Constitution Amendment Bill after it is passed by Parliament.

New Airport Building at Trivandrum

*200. SHRI VAYALAR RAVI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are aware that present building of Trivandrum Airport is quite insufficient to meet the demand; and

(b) if so, have the Government finalised the proposal to construct a new Airport Building at Trivandrum with all facilities to meet the increasing demand?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Yes, Sir.

(b) Expansion of the domestic areas in the existing building is expected to be completed by the middle of 1979. A new international block is proposed to be constructed to cater to be completed by the an estimated cost of over Rupees one crore.

Official Teams sent to Foreign Countries to Evaluate Property of Former Rulers

*201. SHRI M. V. CHANDRA SHEKHARA MURTHY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that official teams of the Ministry were sent to

foreign countries to inspect bank lockers and evaluate property belonging to the former rulers;

(b) if so, the details of the investigation reports;

(c) the total value of property and cash evaluated;

(d) whether Government have taken over the property of these ex-rulers; and

(e) if so, the total value thereof?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) to (e). It is a fact that the Commissioner of Income Tax (Central) Delhi and the Director of Enforcement were sent to Rome and London in the last week of August, 1978. They were required to inspect the contents of a locker in a bank at Rome and also a property known as the "King Beeches" in England, owned by the erstwhile ruling family of Jaipur.

The following were found in the bank locker at Rome:

(1) Lire	1,50,000
(2) U.S.	201
(3) £	900

The currency was handed over to the Embassy of India at Rome for deposit in their account, till further orders were issued by the Government.

As regards the property at London which is stated to have been purchased for £30,000 in 1959, the two officers inspected it and also had useful discussions with the local in-land revenue authorities in the same connection. They have reported that its value can be reasonably taken at £1,50,000 as on 31-3-1978. There is no proposal for Government's taking over this property.

Appropriate action on the basis of the report of the team is in progress in the Income-tax Department and the Directorate of Enforcement.